

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.205

C.P.(CAA)/6(AHM)2024 in C.A.(CAA)/59(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Mexus Education Private Limited
Mylife Private Limited
Mitsu Private Limited

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Swati Soparkar, Advocate
For the Regional Director : Mr. Shiv Pal Singh, Deputy Director
For the Official Liquidator : Mr. Sandip Tupe, Technical Assistant
For the Income Tax
Department : Ms. Kinjal Vyas, Proxy Advocate i/b.
: Ms. Maithili Mehta, Advocate

ORDER

Learned Counsel for the applicant companies states that only yesterday, i.e., 01.05.2025, the official liquidator provided a copy of the report. Hence, seeks time to file affidavit along with the synopsis and details of the assets during the course of the day.

Let needful be done, as stated above.

Re-list on 16.05.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)